CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI

Petition No. 483/TL/2026

Subject : Petition under Section 14 & 15 of the Electricity Act, 2003 read with Central Electricity Regulatory Commission (Procedure, Terms and Conditions for Grant of Transmission License and other related matters) Regulations, 2024 with respect to Transmission License to WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited)

Petitioner : WR ER Part A Power Transmission Limited (WRERAPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Petition No. 482/AT/2026

Subject : Petition under Section 63 of the Electricity Act, 2003 for adoption of Transmission charges with respect to the Transmission System being established by WR ER Part A Power Transmission Limited (a 100% wholly owned subsidiary of Power Grid Corporation of India Limited).

Petitioner : WR ER Part A Power Transmission Limited (WRERAPTL)

Respondent : Central Transmission Utility of India Limited (CTUIL) & Ors.

Date of Hearing : **16.10.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V., Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Abhijit Daimari, WRERAPTL
Shri Akshayvat Kislay, CTUIL
Shri Ritam Biswas, RECPDCL
Shri Shashank Singh, RECPDCL

Record of Proceedings

At the outset, the Petitioner's representative submitted that the Petitioner has complied with the directions passed *vide* the Record of Proceedings dated 29.9.2026 and that CTUIL has also recommended granting a transmission license vide letter dated 17.7.2026. He further submitted that none of the Respondents has filed their replies to the Petitions. Accordingly, he requested that the matters be reserved for orders.

2. Considering the submissions made by the representative of the Petitioner, the Commission reserved the matters for orders.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)